

പതിനാലാം കേരള നിയമസഭ

ബുള്ളറ്റിൻ ഭാഗം - 2
2020 നവംബർ 24

നമ്പർ: 906

ശ്രീ.എം.സി.കമറുദ്ദീൻ എം.എൽ.എ യെ അറസ്റ്റ്/റിമാൻഡ് ചെയ്തത് സംബന്ധിച്ച്.

I

കണ്ണൂർ ക്രൈം ബ്രാഞ്ച് (സ്പെഷ്യൽ ഇൻവെസ്റ്റിഗേഷൻ ടീം) ഡെപ്യൂട്ടി സൂപ്രണ്ട് ഓഫ് പോലീസിൽ നിന്നും താഴെപ്പറയുന്ന സന്ദേശം ലഭിച്ചിരിക്കുന്നു.

“ I have the honor to inform you that I have found it my duty in the exercise of my powers under section 41 of CrPC to direct that Sri.M.C.Kamaruddin, Member of the Legislative Assembly(Manjeswaram) be arrested for involving the cases in Cr.Nos.174,175,177,183,184,185,193,194,195,196,197/CB/KNR & KSD/R/20.(11 Cases)

Sri.M.C.Kamaruddin, Member of the Legislative Assembly was accordingly arrested in custody to 16.00 hours on 11.11.2020 and is present lodged in the Hosdurg Jail, Kanhangad.

II

ഹോസൂർഗ്ഗ് ജയിൽ ഹസ്റ്റ് ക്ലാസ് മജിസ്ട്രേറ്റ് - I ൽ നിന്നും താഴെപ്പറയുന്ന സന്ദേശം ലഭിച്ചിരിക്കുന്നു.

“ I have honour to inform you that I have found it my duty in exercise of my powers under section 167 of Cr.PC, to direct that Sri.M.C.Kamaruddin, Member of the Legislative Assembly be arrested and produced before me for the offences punishable U/s.406, 409,420 r/w 34 of IPC and section 5 of Kerala Protection of Interest of Depositors in Financial Establishments Act, 2013 and Section 3 r/w 5 of Banning of Unregulated Deposit Schemes Act, 2019 registered by Chandera Police Station in the following crimes.

1. 761/20 (Cr.No.183/20/CB/KNR & KSD/R/20
2. 825/20 (Cr.No.197/20/CB/KNR & KSD/R/20
3. 762//20 (Cr.No.184/20/CB/KNR & KSD/R/20
4. 768/20 (Cr.No.185/20/CB/KNR & KSD/R/20
5. 715/20 (Cr.No.174/20/CB/KNR & KSD/R/20
- 6.723/20 (Cr.No.175/20/CB/KNR & KSD/R/20
7. 744/20 (Cr.No.177/20/CB/KNR & KSD/R/20
8. 577/20 (Cr.No.123/20/CB/KNR & KSD/R/20
9. 773/20 (Cr.No.193/20/CB/KNR & KSD/R/20
- 10.775/20 (Cr.No.194/20/CB/KNR & KSD/R/20
- 11.792/20 (Cr.No.195/20/CB/KNR & KSD/R/20
- 12.824/20 (Cr.No.196/20/CB/KNR & KSD/R/20

Shri.M.C.Kamaruddin M.L.A was accordingly produced on production warrant before the court on today, 13.11.2020 and he is remanded to judicial custody till 27.11.2020. I have already intimated the factum of arrest and remand to your good self through E-mail.

III

ഇന്ത്യൻ ആർ.വി.പുരം ഇൻഡ്യാ റിസർവ് ബറോയിൽ കമാൻഡ്യിൽ നിന്നും താഴെപ്പറയുന്ന സന്ദേശം ലഭിച്ചിരിക്കുന്നു.

I have the honour to inform you that I have found it my duty in exercise of my powers under section 41 of CrPC to direct that Sri.M.C.Kamaruddin, Member of the Legislative Assembly, I arrested for Cr.Nos 1) 122/CB/KNR & KSD/R/20, 2)Cr.No.144/CB/KNR & KSD/R/20 3) Cr.No.189/CB/KNR & KSD/R/20 4) Cr.No.146/CB/KNR & KSD/R/20 5) Cr.No.173/CB/KNR & KSD/R/20 and 6) Cr.No.154/CB/KNR & KSD/R/20 investigated by me U/s 406, 409, 420, 34 IPC & Sec.5 Kerala Protection of Interest Depositors in Finaacial Establishemnt Act - 2013 & Sec 3 r/w 5 of Banning of Unregulated Deposits Schemes Act - 2019 for his involvement as Chairman of Fashion Gold Group of Companies which is alleged to have cheated complainants in at least 71 cases totally about Rs.13 Crores.

Sri.M.C.Kamaruddin, Member, Legislative Assembly was accordingly arrested by me being the investigating officer of the above Crime Cases, formally with the permission of the Honorable JFCM-1 Court Hosdurg in the afternoon beginning at 03.30 pm on 12.11.2020 in to the above mentioned 6 crime cases at the District Prison, Hosdurg where he is kept in Judicial Custody.

എസ്. വി. ഉണ്ണികൃഷ്ണൻ നായർ,
സെക്രട്ടറി.